

ITEM NO.35

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23160/2025

[Arising out of impugned final judgment and order dated 03-01-2025 in CRA No. 4084/2011 passed by the High Court of Judicature at Allahabad]

SUSHIL

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 147086/2025 - CONDONATION OF DELAY IN FILING AND IA No. 147087/2025 - EXEMPTION FROM FILING O.T.)

Date : 03-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

Mr. Ranjit Kapoor, Adv.
Mr. Avinash Kapoor, Adv.
Ms. Sonia Kapoor, Adv.
Mr. Harshit Vashisht, Adv.
Mr. Shivdeep Tripathi, Adv.
Mr. Lakshay Seth, Adv.
Mr. Amogh Nath Pal, Adv.
Mr. Dipayan Gupta, Adv.
Mr. Dhruv Basra, Adv.
Ms. Sania S. Yusuf, Adv.
Mr. Ashish Kumar Upadhyay, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Learned counsel appearing for the petitioner has submitted that the petitioner has been in incarceration for more than fourteen years.

Issue notice.

Liberty to serve notice on the standing counsel for the State of Uttar Pradesh is granted.

Learned standing counsel for the State is also directed to get instructions on the applicability of the extant remission policy of the State.

**(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS**

**(POONAM VAID)
ASSISTANT REGISTRAR**